

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:281
ANSWERED ON:25.02.2015
CORPORAL PUNISHMENT IN SCHOOLS
Senguttuvan Shri Balasubramaniam

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of cases of violence against children by teachers and school authorities in the form of handing out corporal punishment to them reported during the last three years and the current year, State-wise;
- (b) whether the Government has taken any steps to implement the Guidelines for Elimination of Corporal Punishment from Schools issued by the National Commission for Protection of Child Rights since violence against school children and if so, the details thereof; and
- (c) whether the Government proposes to establish any authority to monitor the implementation of NCPCR Guidelines protecting students from corporal punishments at schools and if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) : Since majority of the schools are within the purview of State Governments, no such data on corporal punishment is maintained centrally in this Ministry. However, the Central Board of Secondary Education (CBSE) which has about 15,000 schools affiliated with it, has reported that there are sporadic complaints of punishment to students in CBSE affiliated schools. During the last three years and current year the CBSE received the following complaints regarding corporal punishment:-

Year	State	No. of complaints
2012	Karnataka	1
	Rajasthan	1
	West Bengal	1
	Uttar Pradesh	3
2013	Madhya Pradesh	1
	Tamil Nadu	2
2014	Haryana	1
	Punjab	2
2015	Punjab	1

(b) : Corporal punishment is prohibited under Section 17 (1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. Section 17 (2) of the Act also provides that whoever contravenes the provisions of sub-section (1) shall be liable to disciplinary action under the service rules applicable to such persons. The CBSE also issues circulars to its affiliated schools from time to time giving clear guidelines about the need for establishing an atmosphere free from fear in every school.

(c) : No such proposal is under consideration, as the National Commission for Protection of Child Rights

(NCPCR) is the designated body for protecting the Rights of Children.